

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.108
(IB)-1680(ND)/2019

IN THE MATTER OF:

AMD Industries Limited Petitioner/Applicant
Vs.	
M/s. VHV Beverages Private Limited Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Sanjeev Panda, Adv.
For the Suspended Board of Directors	:	Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Komal Harlalka, Advs.

ORDER

New IA-29/2024

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 22.07.2024**.

Ld. Counsel Mr. Karan Kohli appearing for the Suspended Board of Directors accepts notice and seeks time to file the reply. He is directed to file the reply before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 22.07.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)